

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 161 OF 2015 & IA NO. 259 OF 2015 AND
APPEAL NO. 205 OF 2015**

Dated: 16th March, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

APPEAL NO. 161 OF 2015 & IA NO. 259 OF 2015

In the matter of:-

**Sasan Power Ltd. Appellant(s)
Vs.
Central Electricity Regulatory Commission & Ors. Respondent(s)**

Counsel for the Appellant(s) : Mr. J.J. Bhatt, Sr. Adv.
Mr. Vishrov Mukherjee
Mr. Rohit Venkat

Counsel for the Respondent(s) : Mr. S. Ramalingam for R-1

Mr. G. Umapathy R-2

Mr. Rajiv Srivastava
Ms. Gargi Srivastava
Ms. Garima Srivastava for R-3 to R-6

Mr. Manish Srivastava for R-7

Mr. Abhijeet Rastogi
Mr. Rahul Dhawan for R-8 & 9

Mr. M.G. Ramachandran
Ms. Ranjitha Ramachandran for R-10

Mr. Bipin Gupta
Mr. Sunil Bansal for R-11 to R-13

APPEAL NO. 205 OF 2015**In the matter of:-**

**Haryana Power Purchase Centre
Vs.
Sasan Power Ltd. & Ors.**

.... **Appellant(s)**

..... **Respondent(s)**

Counsel for the Appellant(s)

: Mr. M.G. Ramachandran
Ms. Ranjitha Ramachandran

Counsel for the Respondent(s)

: Mr. J.J. Bhatt, Sr. Adv.
Mr. Vishrov Mukherjee
Mr. Rohit Venkat for R-1

Mr. G. Umapathy for R-3

Mr. Rajiv Srivastava
Ms. Gargi Srivastava
Ms. Garima Srivastava for R-3 to R-6

Mr. Bipin Gupta
Mr. Sunil Bansal for R-7 to R-9

Mr. S. Ramalingam for R-15

ORDER

We have heard learned senior counsel for the parties. Arguments are concluded. The learned counsel for the parties may file comprehensive written submissions within two weeks i.e. on or before 30th March, 2017 after serving copies on the other sides.

Judgment reserved.

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ss/vt